

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC" NEW DELHI**

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

आ.अ.सं./I.T.A No.744/Del/2020

निर्धारणवर्ष/Assessment Year: 2011-12

Rajjat Dagar S/o Sh. Tarif Singh, H. No. 88, VPO, Ujwa, South West, Najafgarh, Delhi. PAN No. AOFPD3848C	बनाम Vs.	ITO Ward 43(3) New Delhi.
अपीलार्थी Appellant		प्रत्यर्थी/ Respondent

निर्धारितीकीओरसे / Assessee by	None
राजस्वकीओरसे / Revenue by	Shri Om Parkash, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	16.03.2022
उद्घोषणाकीतारीख/ Pronouncement on	16.03.2022

आदेश /O R D E R

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-15, Delhi dated 11.12.2018 for AY 2011-12.

2. Ld. Counsel for Assessee through letter dated 11.03.2022 seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and form no. 5 has already been issued accepting the declaration filed by the assessee for full and final settlement of tax arrears.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 16/03/2022

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Dated: 16.03.2022
**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard
file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi